

Government servants were arrested during 1981 and 1982 in connection with cases registered under the Official Act, I.P.C. etc.

(b) and (c) The cases are pending investigation or trial. It is, therefore, not considered appropriate or in the public interest to furnish more details about these cases.

Mysterious Deaths In Delhi

8242. DR. A.U. AZMI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) how many mysterious deaths/murders came to light in Delhi during January, 1982 to January 1983, and what are their details;

(b) how many of them have been solved and with what results;

(c) how many people were charged under section 302 IPC and whether any of them were granted bail; if so, the reasons thereof; and

(d) the total number of people arrested in connection with the murders either directly associated or indirectly; and out of them how many have been released or granted bail together with reasons for doing so ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) and (b) A statement containing the requisite information is respect of cases under Sec. 302 IPC is attached.

(c) and (d) Information is being collected and will be laid on the Table of the House.

Statement

Period	Reported	Admitted	Convicted	Acquitted	Pending trial	Pending investigation	Persons arrested
1982	238	234	2	14	156	43	442
January 1983	11	11	—	—	2	9	13

Revision Of Jail Manual For Tihar Jail

8243. DR. A.U. AZMI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Jail Manual for the Tihar Jail, Delhi has since been revised and made operative;

(b) if not, the reasons thereof; and

(c) the steps taken to expedite the revision of the same ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) to (c) The Delhi Administration have reported that as at present, provisions of the Punjab/Manual are being followed in Tihar Jail. The Administration had appointed a Committee to review the working of the Jail Administration as also to suggest revision of the Jail Manual. The Committee has since submitted its report. The recommendations made by the Committee include those relating to revision of the